

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 138 OF 2019 &
IA NO. 1440 OF 2019

Dated: 6th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Adani Power Maharashtra Limited

... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent (s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Lakshyajit Singh Bagdwal
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

IA No. 1440 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 29 days in filing the rejoinder is condoned.

Application is disposed of.

APPEAL NO. 138 OF 2019

Pleadings are closed.

List the matter for hearing on **07.11.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/mkj